

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) (i) Statements I to V showing the total number of applications received, sanctioned and rejected State-wise for the years 1972-73 to 1976-77 laid on the Table of the House. [Placed in Library. See No. LT-103/77]. On 31st March, 1977, 607 cases were pending disposal from the following States:—

1. Andhra Pradesh	6
2. Bihar	567
3. Kerala	34
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Total:	607
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These applications have been received recently and are being examined. 40184 applications have been filed for want of adequate evidence.

(a) (ii) So far as other assistance is concerned, the same is being given from the Home Minister's Discretionary Grant in eligible cases. A statement (at appendix—VI) showing the number of freedom fighters given assistance out of this grant State-wise and year-wise is laid on the Table of the House. [Placed in Library. See No. LT-103/77].

(b) The expenditure incurred on the freedom fighters pension scheme since its inception is as follows:

Years	Actual expenditure (Rs. in cr. res.)
1. 1972-73	0.63
2. 1973-74	16.32
3. 1974-75	22.96
4. 1975-76	24.11
5. 1976-77	25.00
	(Anticipated)

#### Amendment of Codes of Civil and Criminal Procedure

84. SHRI BASHIR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to repeal the latest amendments made to the Code of Civil Procedure and to Section 125 of the Criminal Procedure Code; and

(b) if so, the broad outlines thereof?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) No, Sir.

(b) Does not arise.

#### Withdrawal of Cases against Detenus under D.I.R.

85. SHRI BASHIR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to issue directives to State Governments to immediately communicate to the Centre the particulars of the detenus under D.I.R.; and

(b) whether Government propose to issue a directive to withdraw all such cases launched during emergency?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). The Government have not called for particulars of cases in which action has been taken under DISIR, but instructions have been issued requesting the State Governments and U.T. Administrations to review all such cases with a view to withdrawing action in all cases excepting those arising out of economic offences or violent acts. The instructions cover even those convicted to serve sentences awarded by Courts and the State Governments/Union Territory Administrations have been advised to remit the unserved sentences of all those convicted of offences